

[Shri Jawaharlal Nehru]

On our delegation in the United Nations is cast a heavy responsibility. I should like this House to send them a message of encouragement and goodwill which would strengthen them in the difficult task they have undertaken.

I speak these words not only with anxious hope but with a prayer in my heart that we of this generation might prove worthy of our inheritance, of the passionate hopes and aspirations of innumerable people who hunger for peace, and of the future that we claim to build.

STATEMENT RE ESTATE DUTY BILL

Mr. Speaker: Hon. Tyagi wanted to make a small correction.

The Minister of Revenue and Expenditure (Shri Tyagi): The House will recall that Shri Chintaman Deshmukh when replying to the debate on the motion to refer the Estate Duty Bill to the Select Committee said that there were three dissenting States, namely West Bengal, Travancore-Cochin and Saurashtra which had not agreed to authorise the Centre to legislate on their behalf in respect of estate duty on agricultural land. Regarding Saurashtra, he had said that the State Government felt that perhaps conditions had not improved and the taxation measure of this type was not suitable. This view had been expressed in the State Finance Minister's letter dated the 18th July, 1951 to me. Since then, the Finance Ministry had received no further communication from the State Government. After Shri Deshmukh's statement in the House, the State Government brought to our notice that they had since changed their view and had agreed with the principle of estate duty and had recently passed the necessary resolution under article 252 of the Constitution copies of which had been sent to the States Ministry and the Law Ministry. When Shri Deshmukh made the statement he was unaware of the latest position as the State Government's communications sent to the States, and the Law Ministries did not reach the Revenue Division of the Finance Ministry before the 10th November. They were actually received on the 12th November. I have therefore thought it fit to inform the House of the correct position. The name of Saurashtra State will now be included in the Schedule to the Estate Duty Bill.

RESERVE BANK OF INDIA (AMENDMENT AND MISCELLANEOUS PROVISIONS) BILL

The Deputy Minister of Finance (Shri M. C. Shah): I beg to move for leave to introduce a Bill further to amend the Reserve Bank of India Act, 1934 and to make special provisions in respect of certain high denomination bank notes.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Reserve Bank of India Act, 1934 and to make special provisions in respect of certain high denomination bank notes."

The motion was adopted.

Shri M. C. Shah: I introduce the Bill.

DELIMITATION COMMISSION BILL.

EXTENSION OF TIME FOR PRESENTATION OF REPORT OF SELECT COMMITTEE

The Minister of Law and Minority Affairs (Shri Biswas): I beg to move:

"That the time appointed for the presentation of the Report of the Select Committee on the Bill to provide for the readjustment of the representation of territorial constituencies in the House of the People and in the State Legislative Assemblies and for matters connected therewith, be extended upto Friday, the 28th November, 1952."

Mr. Speaker: The question is:

"That the time appointed for the presentation of the Report of the Select Committee on the Bill to provide for the readjustment of the representation of territorial constituencies in the House of the People and in the State Legislative Assemblies and for matters connected therewith, be extended upto Friday, the 28th November, 1952."

The motion was adopted.

FORWARD CONTRACTS (REGULATION) BILL—Contd.

Mr. Speaker: The House will now proceed with the further consideration of the following motion moved by Shri